

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO. 2053
TO BE ANSWERED ON 27.7.2017

Compensation to Displaced Families

2053. SHRI JANAK RAM:
SHRI VISHNU DAYAL RAM:
DR. A. SAMPATH:

Will the Minister of COAL be pleased to state:

- (a) whether a number of displaced families have raised the issue of not being given any compensation or rehabilitation facilities;
- (b) if so, the details thereof;
- (c) the total amount of expenditure incurred by Coal India Limited(CIL) and its ancillary companies as compensation for displaced families during the last three years and the current year, State-wise;
- (d) whether the Government has made any assessment about the losses suffered by coal mines due to protests by the displaced families;
- (e) if so, the details thereof; and
- (f) the details of number of criminal cases filed against such protestors during the said period?

A N S W E R

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL,
POWER, MINES AND NEW AND RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a) & (b): While CIL & its subsidiary companies have always made all efforts to pay compensation & benefits as per the provisions of relevant Acts and statutes prior to possession of land from Project Affected Families/Project Affected People(PAFs/PAPs) however, sometimes due to demands that are beyond norms, payments remain disputed/delayed. In case of any dispute, the payments are deposited with the Tribunal constituted under the Act. In case of payment of compensation, the following disputes are generally faced:

- Dispute amongst family members regarding the share of compensation.
- Tenants demanding land compensation multiple times than the norms.
- Tenants refusing to accept compensation demanding new rates for old acquisitions.
- Unwillingness of land losers to part with the partially acquired land under their possession and demanding acquisition of the balance land too.

In case of R&R, the disputes are complex in nature and usually involve issues that are beyond the control of CIL & its subsidiaries. Effective modalities and mechanisms like District R&R Committee are already in place to ensure fairness in benefits to PAFs/PAPs. However, due to the following reasons the R&R is delayed:

- Delay in R&R due to inability of State Government to provide suitable R&R site.
- Resistance of native/original residents of identified R&R site to R&R of targeted villages.
- Refusal/resistance of PAFs to shift to the rehabilitation site provided by the State Government.

- Demand from PAFs/PAPs for benefits such as rate of house plots as per new R&R Policy against old acquisitions.

(c): The total amount of expenditure incurred by Coal India Limited (CIL) and its ancillary companies as compensation for displaced families during the last three years and the current year, state-wise is as under:-

(Rs. in lakh)

Company	State	2014-15	2015-16	2016-17	2017-18 Till date
ECL	West Bengal	23.38	24.15	18.40	0.067
	Jharkhand	18.72	11.6711	1.75201	0
BCCL	Jharkhand	NIL	NIL	NIL	NIL
	West Bengal	NIL	NIL	NIL	NIL
CCL	Jharkhand	2363.77	2440.41	2441.34	NIL
NCL	Madhya Pradesh	1359.97	2061.00	219.56	0.502
	Uttar Pradesh	NIL	NIL	NIL	NIL
WCL	Madhya Pradesh	NIL	NIL	NIL	NIL
	Maharashtra	120.88	383.34	989.24	NIL
SECL	Madhya Pradesh	2938.37	1184.63	3221.80	1255.30
	Chhattisgarh	6073.99	10082.82	14866.95	1439.40
MCL	Odisha	781.00	16705.00	15242.70	9775.50
Total		13680.08	32893.0211	37001.74201	12470.769
Grand total:		96045.61211			

(d) & (e): Yes, the details of losses suffered by coal mines due to protests by the displaced families are as under:

Sl. No.	Subsidiary	Cumulative Loss of last three years (Mt)
1	ECL	5.12
2	BCCL	NIL
3	CCL	NIL
4	NCL	NIL
5	WCL	NIL
6	SECL	NIL
7	MCL	5.66

(f): The details of number of criminal cases filed against such protesters during the said period are as under:

Sl. No.	Subsidiary	Criminal Cases filed during last three years
1	ECL	81
2	BCCL	NIL
3	CCL	3
4	NCL	NIL
5	WCL	NIL
6	SECL	NIL
7	MCL	581
